

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No.204/TT/2021

Dated: 21.03.2022

To,

Shri S.S. Raju,
Senior General Manager (Commercial),
Power Grid Corporation of India Limited, Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Truing up of transmission tariff of the 2014-19 period and determination of transmission tariff of the 2019-24 period for transmission **Asset-1:** Central Sector Portion for 89.148 KM & Telecom Sharing of 903.892 KM of Establishment of Fiber Optic Communication System, **Asset-2:** DTL Portion for 264.294 KM of Establishment of Fiber Optic Communication System, **Asset-3:** UPPTCL Portion of 96.335 KM of Establishment of Fiber Optic Communication System, **Asset-4:** PSTCL portion of 215.548 KM of Establishment of Fiber Optic Communication System, **Asset-5:** HPSEB portion of 360.571 KM of Establishment of Fiber Optic Communication System under Establishment of Fiber Optic Communication System in Northern Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 31.3.2022:

1. With regard to additional capitalization during 2014-19 period, submit the following information:
 - I. Whether the additional capitalization claimed within the cut-off date and beyond the cut-off date is within the original scope of work?
 - II. With regard to claim of additional capitalization, the details of

unexecuted/balance works carried out during 2014-19 period along with detailed justification in line with relevant provisions of the 2014 Tariff Regulations may be given.

III. With regard to additional capitalization claimed during 2014-15 to 2018-19 period, submit the details in the following format:

Asset No.	Head wise /Party wise	Particulars#	Year of Actual Capitalisation	Outstanding Liability as on COD/31st March 2014*	Discharge (year wise)				Reversal (year wise)				Additional Liability Recognized^				Outstanding Liability as on 31.3.2019	
					2014-19 period				2014-19 Period				2014-19 Period					

TL/SS/Communication Systems etc.

* Whichever is later

^Works deferred for execution, contract amendment - please specify

2. Justifications for additional capitalization claimed during 2019–24 period along with details of balance and retention payments claimed as ACE during 2019-24 period may be given in the format as indicated above under para 4(iii).
3. With regard to the claim of additional capitalization, submit the details of unexecuted/balance works carried out during 2019-24 period along with detailed justification in line with relevant provisions of 2019 Tariff Regulations.
4. Submit chronological events leading to time over-run along with detailed justification.
5. Submit the reason for including ₹ 552.00 lakh in the DOCO cost w.r.t. Telecom sharing of 903.892 kms (POWERGRID is utilizing the links of POWERTEL).
6. Submit the methodology for calculation of rate of interest used for the computation of IDC in case of loans obtained with 'floating rate' for assets covered in instant petition
7. Confirmation that no 'previously recognized liabilities' remains to be discharged beyond 2019-24 period.
8. Confirm whether there is no further additional information required to be submitted by the petitioner.
9. Whether the entire scope of work under "System strengthening-XXIII" is complete and the same is covered in the present petition. Also, provide the details/status of other assets covered in the transmission system/project, if any.

10. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Asstt. Chief (Legal)